

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 450 of 2020

IN THE MATTER OF:

**Government of India, Through office of the
Deputy Commissioner GST & Central Excise,
Balasore Division**

...Appellant

Vs.

**Mr. Bhuvan Madan, Resolution Professional
Of Ferro Alloys Corporation Ltd. & Ors.**

...Respondents

Present:

**For Appellant: Mr. Prasenjeet Mohapatra & Ms. Nitya Thakur,
Advocates.**

**For Respondents: Mr. Abhinav Vasisht, Sr. Advocate with Ms.
Charu Bansal & Ms. Priya Singh, Advocates for
R-1.**

**Mr. Mukund Rawat, Advocate for R-2.
Ms. Pratiksha Mishra, Advocate for R-3.
Mr. Saurav Panda (Caveator).**

ORDER

(Through Virtual Mode)

06.11.2020: Mr. Prasenjeet Mohapatra Learned Counsel, appearing for the Appellant/Govt. Of India, seeks 4 days time to file 'Notes of Submissions' to the Appellant Side and accordingly is granted four days time from today to file the same, of course after serving due copies thereof, to the Learned Counsel appearing for the respective Respondents. The Office of the Registry is to receive the same.

The Respondent No. 3 is also permitted to file 'Notes of Submissions' within four days from today before the next date of hearing, of course after serving due copies thereof, to the Learned Counsel appearing for the Appellant. The Office of the Registry is to receive the same.

The Registry is directed to List the matter on **01.12.2020**.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sr/kam